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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
New Delhi, the 20th May, 1980.

NOTIFICATION
INCOME TAX

No.2375(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause (44) of the Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri C. Bhowmick being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. * This Notification shall come into force with effect from the date Shri C.Bhowmick takes over charge as Tax Recovery Officer.

Sd/-
(H. BENKACHARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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* SHARMA *
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